

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4371
TO BE ANSWERED ON MARCH 19, 2026**

URBAN AREA DEVELOPMENT PROJECTS IN UTTAR PRADESH

NO. 4371. SHRI SANATAN PANDEY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that there is a need for expansion of infrastructure, housing, transport and civic amenities under urban area development projects in Ballia Lok Sabha Constituency in Uttar Pradesh and if so, the details thereof;**
- (b) whether it also a fact that many urban development projects sanctioned under Centrally sponsored schemes or schemes related to the Ministry have not been completed on time and if so, the details thereof;**
- (c) the number of urban development projects approved for Ballia Lok Sabha Constituency since 2019 along with the funds allocated, released and utilised so far;**
- (d) whether any review has been conducted to determine the reasons for delays, cost overruns or lack of coordination in the implementation of the said projects and if so, the details thereof; and**
- (e) whether the Government proposes to complete urban development projects in a time-bound manner in Ballia Lok Sabha Constituency and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (e): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0), etc.**

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT: The Mission launched in the year 2015 in selected 500 cities (now 485 cities including 15 merged cities) and towns across the country was focused on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. Under AMRUT, Uttar Pradesh State has taken 11 projects worth ₹183.93 crore in Ballia Lok Sabha Constituency (Ballia & Ghazipur district) which include 05 water supply projects worth ₹10.59 crore, 03 sewerage/septage management projects worth ₹172.3 crore and 03 green spaces & park projects worth ₹1.04 crore. All 11 projects have been completed.

AMRUT 2.0 has been launched in the year 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Water body rejuvenation and green spaces and parks are other components of the Mission. Under the Mission, States/ UTs are empowered to select, appraise, prioritize and implement projects. Under AMRUT 2.0, 11 projects worth ₹672.42 crore have been approved in Ballia Lok Sabha Constituency (Ballia & Ghazipur district) which include 08 water supply projects worth ₹397.96 crore, one sewerage/septage management project worth ₹270.67 crore and 02 waterbody rejuvenation projects worth ₹3.8 crore. As updated by the State on AMRUT portal, contracts have been awarded for 09 projects worth ₹295.48 crore of which works worth ₹127.82 crore have been physically completed. Funds under AMRUT/AMRUT 2.0 are released/mother sanctioned to State/UTs and not Constituency/ULBs wise.

The Mission guidelines have specific provisions for formation of State High Powered Steering Committee (SHPS) headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPS in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT/AMRUT 2.0 in the States/ UTs, there is a provision of Independent Review and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of projects, the progress is periodically reviewed & monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by MoHUA with the States/ UTs & their ULBs. There is a dedicated online portal for tracking the progress and monitoring of projects provided by the States/ UT.

SBM-U: Sanitation is a State subject. It is the responsibility of States/ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs.

MoHUA supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/ Standard of Procedures (SoPs) on Solid Waste Management (SWM) & Used Water Management (UWM) and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid and liquid waste. Details of progress under SBM-U can be accessed at <https://www.sbmurban.org/swachh-bharat-mission-progress>.

Growing urban population in the country has led to rise in the demand of management of garbage, waste and sewage in the urban areas of the country including Ballia Lok Sabha Constituency in Uttar Pradesh. To meet these demands, Government of India launched SBM-U 2.0 with a vision of achieving Garbage Free Status for all ULBs/cities in the country through scientific management of all fractions of waste.

Under SBM-U, funds are released by Government of India to the States/UTs on the basis of action plan duly approved by State Level Technical Committee (SLTC) submitted by States/ UTs which are further transmitted to ULBs by the concerned State/ UT. Constituency-wise details of financial assistance/ projects approved is not maintained.

Under SBM-U 2.0, action plan to setup waste to composting plants of 6,433 Tonnes Per Day (TPD), Material Recovery Facilities (MRFs) of 2,382 TPD, Waste to Electricity plants of 666 TPD, Sanitary Landfill (SLF) of 4,926 TPD, Transfer Station of 3,421 TPD, Construction & Demolition (C&D) waste processing plants of 635 TPD, remediation of 62 lakh MT of legacy waste along-with 94 Mechanical Road sweepers and Sewage Treatment Plants (STPs)/ Faecal Sludge Treatment Plants (FSTPs) with the capacity of 1,859 MLD, 1,845 kms of Interception and Diversion (I&D) network and 306 CESS pool Tankers/Desludging Machines having Central Share of ₹2,802.74 crores have been approved for the State of Uttar Pradesh.

PMAY-U: Land and Colonization are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/ UTs. However, MoHUA supplements the efforts of States/UTs, by providing Central Assistance for pucca houses to eligible urban beneficiaries across the country under PMAY-U since 25.06.2015.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost, for one crore additional eligible beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). PMAY-U 2.0 guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

PMAY-U and PMAY-U 2.0 adopt a demand driven approach wherein States/UTs have conducted demand survey through their ULBs /implementing agencies in their respective jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the Scheme and get them approved by State Level Sanctioning & Monitoring Committee (SLSMC) constituted under the chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to this Ministry for approval of Central assistance by the Central Sanctioning and Monitoring Committee (CSMC). Accordingly, based on housing demand, the project proposal needs to be submitted by the State to the Ministry following Guidelines of PMAY-U 2.0 for seeking Central Assistance.

The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors including availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries, etc. The Ministry conducts regular reviews with the States/UTs to monitor progress of implementation of the scheme and expedite completion of sanctioned houses within the stipulated timeline. Physical and Financial progress for the Ballia Lok Sabha Constituency, Uttar Pradesh under PMAY-U & PMAY-U 2.0 are as under:

Particulars		Achievements	
Since FY 2019	Physical Progress of Houses (Nos)	Sanctioned	7,483
		Grounded	11,440
		Completed/ Delivered*	11,253
	Central Assistance (Rs. in Crore)	Sanctioned	113.29
		Released**	171.14

***Includes houses completed in the year which were sanctioned in preceding years.**

****Includes Central Assistance released during the year against houses sanctioned in preceding years.**
